

श्री स्वर्ण सिंह : यह बड़ा कठिन मसाला है मेरे लिये कहना कि कब से यह चल रहा है।
(Interruptions). They were detected for the first time. How long that was going on, I cannot say.

SHRI ANANT PRASAD DHUSIA :
What was the amount involved in this ?

SHRI SWARAN SINGH : There two consignments which we have detected were quite substantial. Goods worth Rs. 23 lakhs were involved.

श्री सत्यपाल कपूर (पटियाला) : अब जहाँ तक मिनिस्टर साहब के स्टेटमेंट का ताल्लुक है उसमें सिर्फ इस केस के बारे में बतलाया गया है बाकी आज हमारे मुल्क में यह बात किसी से छिपी हुई नहीं है कि मुल्क के किसी हिस्से में जो भी स्मगलिंग गुड्स चाहिए वह मिल सकते हैं। इसमें कस्टम वाले भी शामिल रहते हैं और इन्वेन्सी वाले भी लोग करते हैं, नहीं करते हैं, वे भी करते हैं क्योंकि इसमें पकड़े गये लेकिन सारे मुल्क में आज स्मगलिंग सिप्रेट चाहिए, स्मगलिंग विहसकी चाहिए, जापानी कपड़ा चाहिए, कैमरा चाहिए, ब्लेड चाहिए, गरज जो भी चीज चाहिए हर एक चीज मिलती है और जितनी अधिक तादाद में चाहिए उतनी अधिक तादाद में वह मिलती है। सवाल यह है कि आज एक स्कैंडल पकड़ा गया, डिप्लोमैटिक कोर के कुछ आदमी इसमें इनवाल्व्ड थे...
(अवधान)

मेरा कहने का मतलब यह है कि मिनिस्ट्री आफ एक्सटर्नल एफेयर्स, मिनिस्ट्री आफ फोरन ट्रेड, कामर्स मिनिस्ट्री और होम मिनिस्ट्री आदि इस मसले के ऊपर आपस में बैठकर सोच विचार करें कि इस मुल्क में करोड़ों रुपये का मास नेपाल के बोरडर से आता है, समुद्र के जरिए आता है वह किस ढंग से आता है और यह कि उसको किस तरीके से कंट्रोल करना है ? इस मुल्क की एकौनामी पर उसका बहुत बुरा असर पड़ रहा है जिसे कि हमें रोकना है।

दूसरी बात मैं यह पूछना चाहता हूँ कि किस मुल्क के एम्बेसी एट्चेंडेंट्स इनवाल्व्ड थे, किस मुल्क के डिप्लोमैटिक कोर के लोग इसमें इनवाल्व्ड थे जिनसे कि यह माल पकड़ा गया, जो लोग पकड़े गये और जोकि इस काम को करते थे उन के बारे में मंत्री महोदय बतलायें कि वे कौन थे ?

SHRI SWARAN SINGH : With regard to the proposal made by the hon. Member I should like to thank him; it is a good proposal and I shall request my colleague the Finance Minister to take note of this. About his second question I have purposely not given the names of the countries to whom these two diplomats belonged and I should appeal to the hon. Member not to press me to do so. In one case the consignment itself was abandoned in the sense that the person in whose name the consignment was sent said: I have nothing to do with it and we had to open it in the presence of the officer of the customs department and other respectable persons and contraband goods valued 18 lakhs were found in that consignment. But he disclaimed any connection with it. These are the types of difficulties that we face in such cases.

SHRI NIHAR LASKAR (Karimganj): We have drawn attention to this fact because we are all concerned at the way smuggling is increasing. Government had also come out with a statement that unauthorised use of foreign exchange is to the extent of Rs. 240 crores. They asked certain committees to go into this and they have given certain recommendations also. Would the Government implement those recommendations or think of other ways to stop this?

SHRI SWARAN SINGH : I am sure that my colleague the Finance Minister is fully seized of this matter.

12.43 hrs.

PAPERS LAID ON THE TABLE

**INDUSTRIAL DISPUTES (CENTRAL)
(AMENDMENT) RULES, 1972**

THE MINISTER OF LABOUR AND REHABILITATION (SHRI B. K. KHADILKAR): I beg to lay on the Table a copy of

the Industrial Disputes (Central) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 795 in Gazette of India dated the 1st July, 1972, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947. [*Placed in Library. See No. LT-3406/72*]

NOTIFICATION, UNDER PASSPORTS ACT, 1967 AND EXTRADITION ACT, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—

(i) G.S.R. 285 (E) published in Gazette of India dated the 25th May, 1972

(ii) G.S.R. 286 (E) published in Gazette of India dated the 25th May, 1972

(iii) The Passports (Second Amendment) Rules, 1972, published in Notification No. G.S.R.317 (E) in Gazette of India dated the 21st June, 1972 [*Placed in Library. See No. LT-3407/72*]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Extradition Act, 1962:—

(i) G.S.R. 34 (E) published in Gazette of India dated the 20th January, 1972 extending the provisions of the Extradition Act, 1962 to the United Kingdom of Great Britain and Northern Ireland.

(ii) G.S.R. 35 (E) published in Gazette of India dated the 20th January, 1972 extending the provisions of the Extradition Act, 1962 to the Republic of Singapore.

(iii) Erratum to the Hindi version of the above notifications published in Gazette of India dated the 1st March, 1972 [*Placed in Library. See No. LT-3408/72*]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1972, agreed without any amendment to the Diplomatic Relations (Vienna Convention) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 9th August, 1972."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Victoria Memorial (Amendment) Bill, 1972 which has been passed by the Rajya Sabha at its sitting held on the 14th August, 1972."

VICTORIA MEMORIAL (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I also lay on the Table of the House the Victoria Memorial (Amendment) Bill, 1972, as passed by Rajya Sabha.

12.45 hrs.

CENTRAL SALES TAX (AMENDMENT) BILL

(i) **REPORT OF SELECT COMMITTEE**

SHRI DHARAMRAO AFZALPURKAR (Gulbarga) : I beg to present the